

Shri Matthen: May I know whether the business of these companies has increased after they have been taken over by the Government?

Shri M. C. Shah: Sir, this life insurance will be allowed to be done only by certain companies. Because of the insolvency, because of the malpractices and other things exercised by the agents and Directors, only those companies have been allowed to do life business where it was thought feasible. The Jupiter has been allowed and the Empire has been allowed. Others have not been allowed to do life business.

Shri Matthen: May I know, Sir, in view of the growing number of companies being taken over by the Government and in view of the large funds necessary for the Five Year Plan, will the Government be pleased to consider the question of nationalisation of the insurance companies?

Shri M. C. Shah: I think I cannot reply this, Sir.

Mr. Deputy-Speaker: As these companies go on mismanaging, they will be nationalised.

Shri Velayudhan: May I know how many of these companies are under liquidation proceedings now?

Shri M. C. Shah: Necessary action has been taken against the Directors. And, as I said, Sir, the Empire and the Jupiter Companies have been allowed to resume their life business. The Administrator is examining each case.

Mr. Deputy-Speaker: He wants to know if any of these companies has gone into liquidation.

Shri M. C. Shah: Not to my knowledge, Sir.

Mr. Deputy-Speaker: When they are taken, it is only to avoid liquidation.

Shri K. K. Baau: May I know what are the malpractices of the previous Directors of these companies?

Shri M. C. Shah: The hon. Member will look into these reports.

RECLAMATION OF LAKE AREAS IN MANIPUR

*1005. **Shri L. J. Singh:** Will the Minister of States be pleased to state:

(a) whether the report of the Deputy Minister for Food and Agriculture and the expert consultant on behalf of the Planning Commission, who visited Manipur in the month of

October, 1952 to find the possibilities of reclaiming the Loktak and other small lake areas by draining the excess water of the above mentioned lakes, and of training the Imphal and other rivers that caused flood almost annually, has been submitted to the Government of India; and

(b) if the answer to part (a) above be in the affirmative, whether Government contemplate the inclusion in the Five Year Plan for Manipur State of the scheme as recommended by the expert mentioned above?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). The Deputy Minister for Food and Agriculture, accompanied by an officer of the Central Water and Power Commission visited Manipur to study certain conditions there. Their reports are under examination.

Shri L. J. Singh: May I know what the main features of the report are?

Shri Datar: A number of recommendations have been made and they are under the purview of the Minister for Food and Agriculture and the Minister of Irrigation and River Valley Projects.

Shri L. J. Singh: What are the main suggestions?

Shri Datar: Now, this Commission went there to study the cause of the abnormal loss and damages due to the surplus waters of the Loktak lake so as to reclaim the marshy lands for growing more food and they have made a number of suggestions which are under examination.

WELFARE OF SCHEDULED TRIBES

*1007. **Dr. Jaisavvir:** Will the Minister of Home Affairs be pleased to state the amount spent for the welfare of Scheduled Tribes and Aborigines during the years 1950, 1951 and 1952?

The Deputy Minister of Home Affairs (Shri Datar): I place on the Table of the House a statement containing the information which is at present available. [See Appendix VI, annexure No. 2.]

A further statement will be laid on the Table when complete information is received.

Shri K. G. Deshmukh: May I know, Sir, whether this amount includes also the amounts given for the scholarship to the students of the scheduled tribes?

Shri Datar: I speak subject to correction, it does not.

Shri Sanganna: May I know whether the Advisory Council set up under Article 244(1) of the Constitution is authorised to exercise control over the expenditure placed at the disposal of the State Government?

Shri Datar: I may invite the hon. Member's attention to the fact that it is advisory in character and its advice is generally accepted.

Shri P. N. Rajbhoj: Have the Government distributed the amount to every region?

Shri Datar: Yes, the amounts are distributed according to the regions, in the light of the requirements of each State.

Shri P. N. Rajbhoj: How much amount has been given to each State?

Shri Datar: It is a long statement. Sir, if permitted I shall read.

Mr. Deputy-Speaker: If the hon. Member is interested, he may ask for it and the long list will be laid on the Table.

Shri B. S. Murthy: In the statement placed on the Table, Sir, Madras has been given only four lakhs of rupees whereas places like Madhya Pradesh and Orissa were given 12 lakhs and 22 lakhs respectively. May I know, Sir, why this disparity?

Shri Datar: Sir, this depends upon the reports that we received and the materials sent to us regarding the various projects for development. These amounts have only reference to the claim they make.

Shri B. S. Murthy: Is it a fact, Sir, that the Orissa State spent 40 lakhs of rupees in 1950-51 and 1951-52 and therefore, the Government have given 22 lakhs of rupees? Is it not a fact that the Madras Government spent more than 50 lakhs?

Mr. Deputy-Speaker: What the hon. Minister just now said is that they made claims. The States have to come forward with certain claims. You ask for more and more will be given to you.

Shri P. N. Rajbhoj: In view of what is given to the scheduled and aboriginal tribes, will the Government increase the amount for the welfare of the scheduled castes and backward classes?

Shri Datar: The scheduled castes might be backward.

Shri P. T. Chacko: May I know, Sir, whether any portion of this amount is spent for the welfare of the scheduled castes who have changed their religion?

Mr. Deputy-Speaker: How can castes change their religion?

COMMISSION UNDER ARTICLE 339

*1008, **Shri Ebeekha Bhal:** Will the Minister of Home Affairs be pleased to state whether Government propose to appoint a Commission under Article 339 of the Constitution in the near future?

The Deputy Minister of Home Affairs (Shri Datar): No such proposal is under consideration.

Short Notice **Question and Answer**

NIRMALA COLLEGE, DELHI (STRIKE)

Shriman Benu Chakravarty: Will the Minister for Education be pleased to state whether it is a fact that the students of Nirmala College, Delhi are on strike because of:

- (i) the disallowing by the American College authorities of the recognised students Union according to the accepted Constitution;
- (ii) the Union funds amounting to about Rs. 50,000 being withheld by the Principal;
- (iii) a student by the name of Raj Bhatia having been kicked by an American teacher while he was peacefully picketing;
- (iv) the segregation into white and non-white staff rooms; and
- (v) separate and discriminatory scales of pay of the teachers?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (i) to (v). According to available information, the answer is in the negative in all the cases. The Principal has in fact expressed his astonishment at the allegation that a student was assaulted by a teacher and stated that it is unfounded. With regard to the charge that there are separate staff rooms and scales of pay for Indian and non-Indian teachers; this is not correct as the College is governed by the rules of the Delhi University which does not permit any discrimination in these matters.